

ITEM NO.111

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 82-83 OF 2005

RAGHUBIR SINGH

Appellant (s)

VERSUS

STATE OF RAJASTHAN & ORS.
(With appln(s) for stay and office report)

Respondent(s)

WITH APPEAL(CRL) NO. 778 of 2005
(With office report)

Date: 05/05/2011 These Appeals were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s) Ms. Anitha Shenoy,Adv.

For State of Dr.Manish Singhvi,AAG
Rajasthan Mr.Abhinav S.Raghuvanshi,Adv.

For Respondent(s) Mr.Tara Chandra Sharma,Adv.
For Mr. Uma Datta,Adv.(NP)

Mr. Aruneshwar Gupta ,Adv

UPON hearing counsel the Court made the following

O R D E R

We are told by Mr. Tara Chandra Sharma, proxy counsel appearing for the accused in this matter that Mr.Uma Datta, Advocate-on-Record for some of the accused has been sick for the last one year and alternative arrangements have to be made for the representation of the accused. He also undertakes to inform the accused in the meantime.

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We also request Ms. Vibha Datta Makhija, Advocate to assist us as Amicus Curiae on behalf of the accused in both the matters. The office is directed to supply a set of each of the paper books to her within 15 days.

List the matters after the vacations.

(KUSUM SYAL)
SR. P.A.

(VINOD KULVI)
COURT MASTER